

W7

Sub: Constitution of Sexual Harassment Committee in the Subordinate Courts of Punjab, Haryana and U.T. Chandigarh.

**ORDER**

Consequent upon transfer of Ms. Roopam, Addl. District & Sessions Judge, Narnaul and in continuation to this office order dated 19.04.2019, conveyed vide this office Endst. No. 9504-23 dated 19.04.2019, in compliance of Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018, an internal Complaints Committee as per the mandate of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, is hereby re-constituted for District Courts Narnaul, with the following Members:

Sr. No.	Name of the Members	Designated
1	Ms. Sushma, Civil Judge (Jr. Divn.) -cum- Judicial Magistrate 1 <sup>st</sup> Class, Narnaul.	Chairperson
2	Sh. Anil Kumar, Civil Judge (Jr. Divn.) -cum- Judicial Magistrate 1 <sup>st</sup> Class, Narnaul.	Member
3	Ms. Meena Rani-1 Stenographer Gr.I	Member
4	Ms. Suman Sharma, Translator	Member

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in District Courts, Narnaul. The Committee is also made responsible for framing the Gender Sensitization & Sexual Harassment of Women at work place (Prevention, Prohibition and Redressal) Policy, from time-to-time, and its implementation with regard to Gender Sensitization and Prevention and Redressal of sexual harassment in the District Courts, Narnaul.

Dated : 09.10.2019

  
District and Sessions Judge,  
Narnaul.


**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, NARNAUL**

Endst: No. 2245271

Dated 09/10/2019

Copy forwarded to the following for information and necessary action:

- 1 The Registrar General, Punjab and Haryana High Court, Chandigarh with reference to the Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018
- 2 All the Judicial Officers posted in this Sessions Division.
- 3 Ms. Sushma, Civil Judge (Jr. Divn.) - cum - Judicial Magistrate 1<sup>st</sup> Class, Narnaul.
- 4 Sh. Anil Kumar, Civil Judge (Jr. Divn.) - cum - Judicial Magistrate 1<sup>st</sup> Class, Narnaul.
- 5 Ms. Meena Rani-I, Stenographer Gr.I in the Court of Shri. Rajesh Kumar Bhankhar, Addl. District and Sessions Judge, Narnaul.
- 6 Ms. Suman Sharma, Translator in the Court of Sh. Amit Kumar Sharma, Addl. District and Sessions Judge, Narnaul.
- 7 All Branches/Nazir Branch/Record Room of this office.

  
District and Sessions Judge,  
Narnaul.


**ORDER**

Consequent upon availing of maternity leave w.e.f. 01.07.2019 to 31.12.2019 by Ms. Meena-II, Stenographer Gr.II in the Court of Ms. Jyoti Mehra, Civil Judge (Jr. Divn.)-cum-Judicial Magistrate 1<sup>st</sup> Class, Mahendergarh and in continuation to this office order dated 19.04.2019, conveyed vide this office Endst. No. 9450-71 dated 19.04.2019, in compliance of Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018, an internal Complaints Committee as per the mandate of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, is hereby re-constituted for Sub Division, Mohindergarh, with the following Members:

Sr. No.	Name of the Members	Designated
1	Ms. Jyoti Mehra, Civil Judge (Jr. Divn.) - cum - Judicial Magistrate 1 <sup>st</sup> Class, Mohindergarh.	Chairperson
2	Sh. Himanshu Singh, Addl. Civil Judge (Sr. Divn.) - cum - Sub Divisional Judicial Magistrate, Mohindergarh.	Member
3	Ms. Suman Sharma, Reader Gr.II to Addl. Civil Judge (Sr. Divn.) Mahendergarh	Member
4.	Sh. Gobind Singh Addl. Ahlmad in the Court of Sh. Mohd. Imtiyaj Khan, Civil Judge (Jr. Divn.), Mohindergarh	Member

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in Sub Division, Mohindergarh, The Committee is also made responsible for framing the Gender Sensitization & Sexual Harassment of Women at work place (Prevention, Prohibition and Redressal) Policy, from time-to-time, and its implementation with regard to Gender Sensitization and Prevention and Redressal of sexual harassment in Sub Division, Mohindergarh.

Dated : 09.10.2019

  
District and Sessions Judge,  
Narnaul.


**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, NARNAUL**

Endst: No. 22494-512

Dated 09/10/2019

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh with reference to the Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018
2. All the Judicial Officers posted in this Sessions Division.
3. Sh. Himanshu Singh, Addl. Civil Judge (Jr. Divn.) - cum - Sub Divisional Judicial Magistrate, Mohindergarh.
4. Ms. Jyoti Mehra, Civil Judge (Jr. Divn.) - cum - Judicial Magistrate 1<sup>st</sup> Class, Mohindergarh.
5. Sh. Mohd. Imtiyaj Khan, Civil Judge (Jr. Divn.) - cum - Judicial Magistrate 1<sup>st</sup> Class, Mohindergarh.
6. Sh. Gobind Singh Addl. Ahlmad in the Court of Sh. Mohd. Imtiyaj Khan, Civil Judge (Jr. Divn.), Mohindergarh.
7. All Branches/Nazir Branch/Record Room of this office.

  
District and Sessions Judge,  
Narnaul.

W-1

Sub: Constitution of Sexual Harassment Committee in the Subordinate Courts of Punjab, Haryana and U.T. Chandigarh.

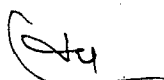
**ORDER**

Consequent upon transfer of Sh. Pardeep Kumar, the then Addl. Ahlmad in the Court of Sh. Piyush Sharma, Addl. Civil Judge (Sr. Divn.), Kanina as Execution Clerk in the Court of Sh. Himanshu Singh, Addl. Civil Judge (Sr. Divn.), Mahendergarh and in continuation to this office order dated 04.07.2018, conveyed vide this office Endst. No. 10302-24 dated 04.07.2018, in compliance of Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018 and in continuation to this office order dated 11.05.2018, conveyed vide endorsement No. 6917-35 dated 11.05.2018, an internal Complaints Committee as per the mandate of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, is hereby constituted for Sub Division, Kanina, with the following Members:

Sr. No.	Name of the Members	Designated
1	Dr. Kanta Yadav, Asstt. Professor, Women College, Kanina.	Chairperson
2	Ms. Sarla Devi, Chairman, Panchayat Samitee Kanina.	Member
3	Sh. Pawan Kumar Reader Gr.III in the Court of Civil Judge (Jr. Divn.), Kanina.	Member
4.	Sh. Neeraj Kumar Nazir in the Court of the Addl.Civil Judge (Sr. Divn.), Kanina.	Member

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in Sub Division, Kanina. The Committee is also made responsible for framing the Gender Sensitization & Sexual Harassment of Women at work place (Prevention, Prohibition and Redressal) Policy, from time-to-time, and its implementation with regard to Gender Sensitization and Prevention and Redressal of sexual harassment in Sub Division, Kanina.

Dated : 09.10.2019

  
District and Sessions Judge,  
Narnaul.


**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, NARNAUL**

Endst: No. 22472-93

Dated 09/10/2019

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh with reference to the Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018
2. All the Judicial Officers posted in Sessions Division, Narnaul
3. Dr. Kanta Yadav, Asstt. Professor, Women College, Kanina.
4. Ms. Sarla Devi, Chairman, Panchayat Samitee, Kanina.
5. Sh. Pawan Kumar, Reader Gr.III in the Court of the Civil Judge (Jr. Divn.) Kanina.
6. Sh. Neeraj Kumar, Nazir to the Court of the Addl. Civil Judge (Sr. Divn.) Kanina.
7. All Branches/Nazir Branch/Record Room of this office.

  
District and Sessions Judge,  
Narnaul.